COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 27 OF 2018 & IA NO. 1154 OF 2017</u>

Dated: 3rd April, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Tata Power Delhi Distribution Limited Appellant(s)

Vs.

Delhi Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : Mr. Apporva Mishra

Mr. Rahul Kinra – TPDDL

Mr. Anurag Barmal, Rep. TPDDL

Counsel for the Respondent(s) : Mr. S. Venkatesh

Mr. Pratyush Singh

Mr. Sandeep Rajpurohit for DERC

<u>ORDER</u>

The learned counsel, Mr. S. Venkatesh, appearing for the Respondent prays for another four weeks time to file his reply in the matter.

Submission made by the learned counsel appearing for the Respondent, as stated above, is placed on record.

The learned counsel appearing for the Respondent is granted another four weeks time to file his reply in this matter. He may file the same by 03.05.2018 along with application. Thereafter, rejoinder, if any, may be filed by 24.05.2018 after duly serving copy on the other side.

List the matter on $\underline{25.05.2018}$, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

js/vt